[Mr. Deputy Chairman in the Chair]

I. Reports and Accounts (1980-81 and 1981-82) of the Shellac Export Promotion Council, Calcutta and related papers.

II. Textiles Committee (Amendment) Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers:—

(i) Twenty-fourth Annual Report and Accounts of the Shellac Export Promotion Council, Calcutta, for the year 1980-81 and the Audit Report on the Accounts together with Review by Government on the working of the Council.

(ii) Twenty-fifth Annual Report and Accounts of the Shellac Export Promotion Council, Calcutta, for the year 1981-82 and the Audit Report on the Accounts together with Review by Government on the working of the Council.

(iii) Statements giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. *See* No. LT-7986/84 for (i) to (iii)].

II. A copy (in English and Hindi) of the Ministry of Commerce (Department of Textiles) Notifications G.S.R. No. 850, dated the 2nd November, 1983, publishing the Textiles Committee (Amendment) Rules, 1983, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. *See* No. LT-7947/84]

MESSAGE FROM THE LOK SABHA

The Asiatic Society Bill, 1984

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 19th March, 1984 agreed without any amendment to the Asiatic Society Bill, 1984, which was passed by Rajya Sabha at its sitting held on the 5th March, 1984.

REFERENCE TO THE BANNING OF THE ALL INDIA SIKH STUDENTS' FEDERATION

श्री लाडली मोहन निगम (मध्य प्रदेश) : उपसभापति जी, मुझे एक निवेदन करना है। आज मैं एक व्यवस्था का प्रश्न और साथ ही साथ संसदीय नैतिकता का प्रश्न आप के समक्ष रखना चाहता हूं और उस पर आपसे रोशनी चाहता हूं। मैं किसी की नियत पर शक नहीं करता। आज एक खबर छपी है कि रात को बहुत देर कोई अधिसूचना के जरिए सिखों के उग्रवादी विद्यार्थी संगठन या उसके प्रदर्शन को बैन किया गया। जो उनकी हरकतें है उन से किसी को लेना-देना नहीं है, उन को हम कन्डेम करते हैं, मैं भर्त्सना भी करता हूं। मैं सिर्फ यह जानना चाहता हूं कि जब संसद बैठी हो तो क्या वह औचित्यपूर्ण नहीं था कि संसद को सूचना दी जा सकती या आज जो भी सम्बन्धित गृह मंत्री जी हों वह सदन को सूचित कर देते उस अधिसूचना के बारे में बनिस्बत इस के कि सूचना रात को जारी करके अखबार में छपने के बाद पता चला। यह नैतिकता का प्रश्न है। हो सकता है कि उन के अधिकारक्षेत्र में हो, जो कि नहीं होना चाहिए जब संसद बैठी हो, 'आर्डिनेंस नहीं' निकाल सकते तो एक्जीक्यूटिव आर्डर पर इस तरह अमलदरामद नहीं होना चाहिए।

श्री रामानन्द (बिहार) : संसद चल रही हो आर्डिनेंस न हो, लेकिन एग्जीक्यूटिव आर्डर तो हो सकता है।

श्री लाडली मोहन निगम : मैंने उस को डिस्प्यूट कहां किया। रामानन्द जी, मैं तो आप के लिए नैतिकता का प्रश्न उठा रहा हूं मैं और कोई प्रश्न नहीं उठा रहा हूं। यह नैतिक है या नहीं यह बात ही आप बता दीजिए।

श्री रामानन्द यादव : मान्यवर, लाडली जी ने एग्जीक्यूटिव आर्डर में और आर्डिनेंस में फर्क समझने की कोशिश नहीं की। (व्यवधान) और इस पर आप से रूलिंग भी मांगी है और यह कहते हैं कि संसद चल रही है तो भारत सरकार कोई एक्जीक्यूटिव आर्डर न निकाले। अगर उन की बात मान ली जाय तो संसद चलते समय कोई भी आर्डर सरकार नहीं निकाल सकती है ऐसा कि जो देश के हित में हो। अगर उन की बात मानी जाये तो कोई भी एक्जीक्यूटिव आर्डर नहीं निकाला जाना चाहिए संसद के चलने पर और ऐसा होने से काम कैसे चलेगा। आर्डिनेंस उस समय नहीं दिया जा सकता है जब संसद चल रही हो, यह बात ठीक है, लेकिन एक्जीक्यूटिव आर्डर तो निकाला ही जा सकता है। उस के लिए कोई मुमानियत नहीं है। (व्यवधान) एक्जीक्यूटिव आर्डर से ही वह बैन किया गया है। This is not an Ordinance. An Ordinance has not been promulgated. But with an executive order the organisation has been banned.

श्री उपसभापति : पता नहीं कि क्या आर्डर निकाला गया है क्या नहीं। It is not before us. Unless I see the order, I do not know what the actual position is. I cannot go by newspaper reporting.

SHRI DINESH GOSWAMI (Assam): There should be a statement by the Minister.

MR. DEPUTY CHAIRMAN: There is to be a discussion on Punjab. Then the Home Minister will be able to reply to your points. I do not know under what provision of the law this has been done.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Is he going to make a statement or there is to be a resolution?

MR. DEPUTY CHAIRMAN: There will be a discussion on the Punjab Budget, extension of the President's rule and other things. (*Interruptions*) That discussion on Punjab will take place tomorrow.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): When such important action was taken, the House should have been taken into confidence.

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, we will have a full-fledged discussion on Punjab. But I would like to draw the attention of the hon. Minister to one thing so that he is able to reply to it in the debate itself. There was a very disturbing news item in the "Tribune" two days back which said that the report about the attack on Shri Darbara Singh, as was indicated earlier, was not correct and that someone fired shots in the air only as a mark respect towards the person about to be laid to rest. It was in panic that some of the bodyguards of Shri Darbara Singh fired at the people. The people who were hurt in the firing were because of the police firing and not because of the terrorists. I would like to know what are the facts in this regard.

MR. DEPUTY CHAIRMAN: Tomorrow you can raise it. We will now take up the Calling Attention. Yes, Shri Kalyanasundaram.